[Authorised English Translation]

#### HARYANA GOVERNMENT

### FOOD, CIVIL SUPPLIES AND CONSUMER AFFAIRS DEPARTMENT

#### Notification

The 23rd June, 2021

No. S.O. 33/C.A. 35/2019/S. 102/2021.— In exercise of the powers conferred by sub-section (1) and Clauses (h) and (m) of sub-section (2) of Section 102 of the Consumer Protection Act, 2019 (Central Act 35 of 2019), the Governor of Haryana hereby makes the following rules, namely:-

# Short title and commencement

- 1. (1) These rules may be called the Haryana Consumer Protection (Salary, allowances and conditions of service of President and Members of the State Commission and District Commission) Rules, 2021.
  - (2) They shall come into force on the date of their publication in the official gazette.

## Definitions

Salaries and

allowances

payable to

President of District

Commission.

- 2. (1) In these rules, unless the context otherwise requires,
  - (a) 'Act' means the Consumer Protection Act, 2019 (Central Act 35 of 2019);
  - (b) 'Member' means the Member of the State Commission or the District Commission, as the case may be;
  - (c) 'President' means the President of the State Commission or the District Commission, as the case may be;
- (2) The words and expressions used herein and not defined but defined in the Act shall have the same meaning respectively assigned to them in the Act.

## 3. The President shall be entitled to,-

- (i) salary as is admissible to a District Judge at minimum of the Selection Grade (i.e. 57700-1230-58930-1380-67210-1540-70290) or revised from time to time in the State of Haryana. Person, who is in receipt of any pension (inclusive commuted portion of pension) shall be reduced from his pay.
- (ii) conveyance allowance at the rate of two thousand rupees per month.
- (iii) telephone/mobile/broadband allowance etc. at the rate of one thousand rupees per month.
- (iv) House rent allowance (HRA) as applicable to the Haryana Government employees or in case of re-employment, house rent allowance shall be allowed as per rule 27 of the Haryana Civil Services (Allowances to Government Employees), Rules, 2016.
- (v) travelling allowance/daily allowance (TA/DA) on official tour only (not entitled for composite grant on completion of tenure) as applicable to the Group A Officers of the Haryana Government falling in Grade-II of travelling allowance instructions.
- (vi) ten days causal leave in a calendar year.
- (vii) medical allowance as per provisions of the Haryana Civil Services (Allowances to Government Employees) Rules, 2016.

#### Salaries and allowances payable to Member of District Commission.

- 4. The Members shall be entitled.-
  - (i) a fix honorarium of ₹ 55,000/- per month. There shall be an annual enhancement at the rate of 3% (i.e. ₹ 1,650/- fixed in each year).
  - (ii) conveyance allowance at the rate of two thousand rupees per month.
  - (iii) house rent allowance (HRA) as applicable to Haryana Government employees.
  - (iv) travelling allowance/daily allowance (TA/DA) on official tour only (not entitled for composite grant on completion of tenure) as applicable to the Group-A Officers of the Haryana Government falling in Grade-III of travelling allowance instructions.
  - (v) ten days causal leave in a calendar year.

#### Salaries and allowances payable to President of State Commission.

- **5.** (i) The President of the State Commission shall receive the salary, allowance and other facilities as are admissible to a sitting judge of the High Court of the Punjab and Haryana.
- (ii) The pay of a person appointed as President, who is in receipt of any pension shall be reduced by the gross amount of pension drawn by him.

- **6.** The Members shall be entitled to,-
  - (i) a fix honorarium of  $\stackrel{?}{\stackrel{?}{$\sim}} 80,000$ /- per month. There shall be an annual enhancement at the rate of 3% (i.e.  $\stackrel{?}{\stackrel{?}{$\sim}} 2,400$ /- fixed in each year).
- allowances payable to Members of State Commission

Salaries and

- (ii) conveyance allowance at the rate of two thousand rupees per month.
- (iii) medical allowance at the rate of one thousand rupees per month but shall not be entitled to any medical reimbursement.
- (iv) allowance for telephone/mobile/ broadband etc. at the rate of one thousand rupees per month.
- (v) house rent allowance (HRA) as applicable to the Haryana Government employees.
- (vi) travelling allowance/daily allowance (TA/DA) on official tour only (not entitled for composite grant on completion of tenure) as applicable to the Group-A Officers of the Haryana Government falling in Grade-II of travelling allowance instructions.
- (vii) ten days causal leave in a calendar year.
- 7. In case of a casual vacancy in the office of President in the State Commission or District Commission, as the case may be, the State Government shall have the power to appoint the senior most member to officiate as President.

Casual Vacancy.

**8.** The President or member shall, before entering upon his office, declare his assets, liabilities and financial and other interests.

Declaration of financial and other interest.

- 9. (i) The President or member shall not practice before the State Commission or the District Commission after retirement from the service of the State Commission or the District Commission, as the case may be.
- Other conditions of service.
- (ii) The President or member shall not undertake any arbitration work while functioning in these capacities in the State Commission or the District Commission, as the case may be.
- (iii) The President or member of the State Commission or the District Commission, as the case may be, shall not, for a period of two years from the date on which they cease to hold office, accept any employment in, or connected with the management or administration of, any person who has been a party to a proceeding before the State Commission or the District Commission:

Provided that nothing contained in this rule shall apply to any employment under the Central Government or a State Government or a local authority or in any statutory authority or any corporation established by or under any Central, State or Provincial Act or a Government company as defined in clause (45) of section 2 of the Companies Act, 2013 (Central Act 18 of 2013).

10. Every person appointed to be the President or member shall, before entering upon this office, make and subscribe an oath of office in Form I and oath of secrecy in Form II annexed to these rules.

Oath of office and secrecy.

Fund.

11. The salary, remuneration and other allowances shall be defrayed out of the Consolidated Fund of the State Government.

Date:

# FORM I

(see rule 10)

Form of oath of Office for the President and Member of the State Commission and District Commission.

Commission, Haryana/Ename of God that I will Commission/District Co	aving been appointed as the President/ Member in the District Consumer Disputes Redressal Commission,	do solemnly affirm/do swear in the st the President/Member of the State
Place Date:		(Signature of the President/Member)
	FORM II	
	(see rule 10)	
Form of oath of	of Office for the President and Member of the State Comm	mission and District Commission
Commission, Haryana/E name of God that I will shall be brought unde	aving been appointed as the President/ Member in the District Consumer Disputes Redressal Commission,	do solemnly affirm/do swear in the person or persons any matter which as President/Member of the State
Place		

ANURAG RASTOGI, Additional Chief Secretary to Government Haryana, Food, Civil Supplies and Consumer Affairs Department.

(Signature of the President/Member)

9214—L.R.—H.G.P., Pkl.